

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

37. C.P.(IB)/140(MB)2021

CORAM:

SMT. ANURADHA SANJAY BHATIA,
MEMBER (T)

SH. KULDIP KUMAR KAREER,
MEMBER (J)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON **12.01.2023**.

NAME OF THE PARTIES: AXIS BANK LIMITED
Vs.
VINAYAK BHAGWAN KULKARNI

SECTION: 95(1) of IBC 2016

ORDER

Adv. Ashish Dalal i/b Adv B Gopalakrishnan appearing for the Applicant and Adv. Minal Pawar appearing for the Respondent/Personal Guarantor are present through Virtual hearing. Heard the counsel appearing for the Applicant. The above company petition is filed by *Axis Bank Limited* who is the Financial Creditor herein for initiation of Insolvency Resolution Process against the Respondent, who is the Personal Guarantor of the Corporate Debtor.

Learned counsel appearing for the Petitioner invited the attention of this bench to the Demand Notice dated 10.07.2020, invoking the Guarantee against the Respondent and also invited the attention of this Bench to the proof of delivery of the Demand Notice. The Petitioner also invited the attention to the deed of Guarantees dated 01.09.2010, 05.10.2012, 31.01.2014, 21.07.2017 & 05.10.2012 executed between the parties. The Financial Creditor has not suggested the name of the Insolvency Professional.

After hearing the submissions and upon perusing the above documents, this Bench hereby appoints **Mr. Lalit Zaverchand Shah** as Resolution Professional having Registration No. IBBI/IPA-001/IP-P02007/2020-

2021/13102 to examine the petition and file his report within 10 days from the date of communication of this order.

Registry is directed to communicate this order to the Resolution Professional immediately.

List the matter on **07.03.2023** for submission of the report by the RP.

Sd/-
ANURADHA SANJAY BHATIA
Member (Technical)

Sd/-
KULDIP KUMAR KAREER
Member (Judicial)

/z/